

CBI vs. Narender Kumar Etc.
CC No.130/2019

18.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

Sh.Ravinder Mirg, ld. counsel for A1 with A1.

Sh.Sanjeev Kumar, ld. counsel for A2.

Sh.Praveen Aggarwal, ld. counsel from DLSA.

Matter has been taken up through video conference.

This matter is listed for recording P.E. This matter cannot be taken up for P.E. through Video Conferencing. Accordingly, matter is being adjourned to 20.10.2020 for P.E. in physical court, if possible.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
18.09.2020

CBI vs. Upendra Rai & Ors.
CC No.42/2019

18.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

Sh.Rajeev Awasthi, Sh.Naveen Kumar Matta and Sh.Nitesh Rana, Ld.
Special PPs from ED.

IO Rajeev Ranjan, Assistant Director, ED.

Matter has been taken up through video conference.

This is an application under Section 44(1) of Prevention of Money
Laundering Act, 2002 seeking transfer of present matter being of scheduled offence.

Let notice be issued to the accused persons and CBI for 25.09.2020.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
18.09.2020